

Annexure-C



REGIONAL OFFICE
C.G.ENVIRONMENT CONSERVATION BOARD
RAIPUR 492001

email – rocecbraipur2014@gmail.com

No./ 1574 RO/TS/CECB/2020

Raipur dated 19-10-2020

To.

✓ The Registrar
National Green Tribunal,
Principal Bench, New Delhi

Sub - Regarding joint inspection of M/s The Metallic Alloys, Plot No. 29, Industrial Growth Centre Siltara, Phase-III, Raipur, in the matter of OA no. 644/2019 with OA No.694/2019.

Ref - Hon'ble National Green Tribunal, Principal Bench, New Delhi's order dated 14.05.2020.

Respected Sir,

With reference to the above mentioned order, joint inspection committee formed by Hon'ble NGT, consisting of (i) Representative of Central Pollution Control Board, (ii) Representative of MoEF&CC, (iii) Representative of State Pollution Control Board/Chhattisgarh Environment Conservation Board(CECB), in the matter of OA no. 644/2019 with OA No.694/2019, inspection was conducted of M/s The Metallic Alloys, Plot No. 29, Industrial Growth Centre Siltara, Phase-III, Raipur on dated 21.09.2020.

The detailed inspection report is enclosed for justification of compliance.

Enclosed : As above.


(Dr. S.K. Upadhyay)
Regional Officer

Chhattisgarh Environment Conservation Board
Raipur dated

No./ RO/TS/CECB/2020

Copy to :-

1. Member Secretary, C.G. Environment Conservation Board, Nava Raipur Atal Nagar, for information please.
2. Ms. Lakshmi Iyer (Board's Advocate), P-2A, Lower Ground floor, Jangpura Extension, Delhi 110014 for information and necessary action.


(Dr. S.K. Upadhyay)
Regional Officer
Chhattisgarh Environment Conservation Board

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

In the OA No. 644/2019
With
OA No. 694/2019
Sudhir Versus State of Chhattisgarh
Sri Kant Versus State of Chhattisgarh

Joint Committee Report

In OA No 644/2019 with OA No. 694/2019 the applicants have raised the allegation that pollution was being caused by M/s Metallic Alloys, Plot No. 29, Industrial Growth Centre Siltara, Phase-III, Raipur, Chhattisgarh by using coke in the course of operation of furnace. By two separate orders dated 20.08.2019 and 16.09.2019, reports were sought from the State PCB. Accordingly two reports dated 20.09.2019 and 12.05.2020 has been filed and has contradiction over requirement of EC prior to setting of industry. In addition of this issue pollution caused by the unit, lack of plantation and illegal withdrawal of ground water was also raised in I.A. No 147/2020.

In the above said matter Hon'ble NGT vide its order dated 14.05.2020 has constituted committee comprising members from Central Pollution Control Board, Ministry of Environment Forests & Climate Change and Chhattisgarh Environment Conservation Board. In compliance to Hon'ble NGT order committee comprising following members has visited the site on 21.09.2020.

1. Dr. S.K. Upadhya , Regional Officer, CECB, Raipur – Nodal Agency
2. Dr. R. P. Mishra, Scientist "D" Central Pollution Board, Bhopal - Member
3. Dr. P.R. Sakhare , Scientist "D" MoEF&CC, Nagpur- Member

At the time of visit of the committee the industry was found in operation. The industry has installed 05 MVA Submerged Electric Arc Furnace for production of Carbon Ferro Alloys using Manganese Ore, Dolomite, carbon paste and coke. The furnace was found covered with suction hood attached with ID fan, Heat exchanger, Bag house (06 chambers with 144 bags in each chamber) and MS stack of approximately 30 m height. At the time of inspection approximately 1854 MT Manganese Ore, 403 MT Coke, 97 MT Dolomite, 74 MT Carbon Paste and 1965 MT Ferro Manganese Oxide Slag were found stored. All the raw

materials were found covered at the site of storage. The photographs taken during inspection is placed at **Annexure-A**. The industry has obtained combined consent under water and air act from Chhattisgarh Environment Conservation Board valid up to 31.01.2025. The consent renewed is for production of 8000 TPA, Low Carbon Ferro Alloys. The renewal of consent is being done under the "Scheme of Auto Renewal of Consent" as per self-certificate submitted by the authorised signatory. The copy of the consent is placed at **Annexure-D**.

The point wise observations of the committee with respect to questions raised by the applicant is as under-

Sl. No.	Issues Raised	Observation
01	Requirement of Environmental Clearance	The unit has applied for Consent to Establish (CTE) the plant for production of "Low carbon Ferroalloys (8000MT per year) on 08.11.2005 and subsequently CTE was issued by CECB on 19.05.2006 i.e. before EIA Notification (14.09.2006). The copy of CTE is placed at Annexure- B . In order to start the production industry has applied for Consent to Operate (CTO) on 02.08.2011 for "Low Carbon Ferro Alloys (8000 MT per year) and same was issued by CECB on 23.08.2011. The copy of the same is placed at Annexure- C . Since there is no increase in production quantity/ change in product/change in project area/change in location as mentioned in application for CTO, committee observes that condition of Environmental Clearance as per EIA Notification, 2006 may not be applicable.
02	Pollution was caused by the unit and requisite safeguards such as plantation etc. do not exit.	The industry has installed 05 MVA Submerged Electric Arc Furnace for production of Carbon Ferro Alloys using Manganese Ore, Dolomite, carbon paste and coke. The furnace is electric operated and was found covered with suction hood attached with ID fan, Heat exchanger, Bag house (06 chambers with 144 bags in each chamber) and MS stack of approximately 30 m height. Movable sprinklers were found installed in the premises to control fugitive emission. There was mild rain on date of visit hence fugitive emission could not be assessed. During visit approximately 100 trees were found survived inside and outside of the industry.
03	Illegal withdrawal of Ground water	The unit is located in industrial area and have made an agreement with Chhattisgarh Ispat Bhumi Limited for regular water requirement. Copy of the agreement is placed at Annexure-E . However for any emergency situation, the industry has also made bore well with NOC from Central Ground Water Authority which is valid up to 09.08.2022. Copy of the same is placed at Annexure- F .

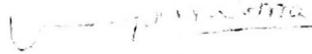
The committee has visited the site on 21.09.2020 and it was mild rain during the visit. Government of Chhattisgarh has also declared an unforeseen lockdown from 22.09.2020 to 28.09.2020 in Raipur which created a constraint in conducting monitoring activity. In view of these circumstances physical inspection of the industry was conducted and observations of the committee based on the facts appeared and documents produced have been presented as above. Industry has been instructed to submit stack and fugitive monitoring report conducted by any reputed laboratory recognised under EPA.



(Dr. P. R. Sakhare)
Scientist "D"
Ministry of Environment Forests & CC
RO Nagpur



(Dr. S. K. Upadhaya)
Regional Officer
Chhattisgarh Environment
Conservation Board
Raipur



(Dr. R. P. Mishra)
Scientist "D"
Central Pollution Control Board
Bhopal

ANNEXURE-A

Photographs taken during visit of Joint Committee on 21.09.2020



Submerged Electric Arc Furnace Covered with Suction Hood





Storage of Raw Material with covered conveyor belt system





Bag House with MS Stack





Plantation inside the industry premises





New plantation done inside the plant premises



Plantation outside the plant area

Annexure- B

REGIONAL OFFICE
CHHATTISGARH ENVIRONMENT CONSERVATION BOARD
NEW H.I.G. 9-10-11, TATIBANDH, RAIPUR (C.G.)

NO 1108 /RO/TS/CECB/ /2006

Raipur, Dated 19/05/2006

To.

M/S The Metallic Alloys
 Plot No 29, Industrial Growth Centre Siltara,
 Raipur(C.G.)

Sub:- Permission to establish the Ferro Alloys unit.

Ref: Your Application No. Nil, dated 08-11-2005 & subsequent correspondence ending dated 26.04.2006.

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Without prejudice to the power of this Board under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 & without reducing your responsibilities under the said Act, and after going through your proposal for achieving the effluents and gaseous emission standards, it is to inform you that this Board grants you permission, **ONLY FOR ESTABLISHING** the FERRO ALLOYS UNIT at Plot No 29, Phase-II, Siltara Growth Center, Distt- Raipur for following capacity:-

Name of Product	Production Capacity
Ferro Alloys Low Carbon	8000 M.T./Year (Eight thousand metric ton per year)

Subject to following conditions:-

1. Industry shall have to install appropriate pollution control equipment of adequate capacity with Ferro alloys unit as per the proposal submitted along with the application. Also suitable pollution control equipment's shall be installed at other point sources for emission control. Industry shall insure that emission of particulate matter shall not exceed the following limit: -

Particulate Matter - 150 Mg/nm³

2. The ambient air quality around the factory premises shall not exceed the following limits:-

a.	Suspended Particulate Matter	-	500 Microgram/m ³
b.	Sulphur Dioxide (SO ₂)	-	120 Microgram/ m ³
c.	Nitrogen Oxide (NOx)	-	120 Microgram/ m ³
d.	Carbon Mono-oxide (CO)	-	5000 Microgram/ m ³

2-

3. The height of the stack attached with the furnace shall not be less than 30 meters and all other chimney height shall be as per CPCB norms.
4. 10 meter wide green belt shall be developed all along the periphery of the plant. As far as possible available open space shall be utilized for plantation purposes.
5. The industry shall have to provide adequate facility for proper treatment of Industrial & domestic effluent and shall ensure that the treated effluent quality meets the standards prescribed by the Board.
6. The treated waste water shall be utilized in the process/sprinkling/plantation etc. No effluent shall be discharged outside the factory premises in any case.
7. The construction of effluent treatment plant and installation of Air Pollution Control Equipments shall be taken up simultaneously with other civil works.
8. Industry shall make necessary arrangement for monitoring of dust emission from the point and non point sources
9. All the raw material shall be stored in covered shed.
10. Industry shall have to install separate electric metering arrangement for the running of pollution control devices. The record of electricity consumption for running the pollution control equipment's shall be maintained and submitted to the Board every month. A separate logbook shall be maintained for the same.
11. Adequate fund provision should be made for implementation of all pollution control measures.
12. Industry shall provide metering arrangement for the measurement of fresh water utilized .
13. Effective steps shall be taken to avoid fugitive emission inside the plant. All the internal road shall be made pucca.
14. The submission of Environmental Statement by the industries who seek consent under Air & Water Act or both and authorization under the Hazardous Waste Management and Handling Rules, 1989 has been made mandatory under the Environment (Protection) Act, 1986. As per this provision, such industries are required to submit environment statement for the previous year ending 31st March on or before 30th September every year to the Board.
15. A separate Environmental cell with suitably qualified technical personnel to carry out various functions should be set up under the control of senior executive who will report directly to head of the organization.
16. Suitable water spraying arrangement shall be made during transportation of raw material on roads.

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- 17. Safe arrangement shall have to be made for handling and disposal of solid waste.
- 18. The industry shall provide proper arrangement to control the noise pollution. The ambient noise level shall not exceed 75 dB(A) during the day time and 70 dB(A) during the night time.
- 19. Good house keeping practice shall be adopted by the industry.
- 20. Board reserves the right to amend cancel any of the above conditions as and when deemed necessary.

The consent (For operation) as required under the Water (Prevention and Control of Pollution)Act. 1974 and the Air (Prevention and Control of Pollution) Act. 1981 shall be granted to your industry after fulfillment of all the conditions mentioned above . For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not without valid consent (For operation) of the Board bring in to use any outlet for the discharge of effluent and gases.

For & on behalf of
Chhattisgarh Environment Conservation Board


 (Anoop Behre)
 REGIONAL OFFICER
 C.G. Environment Conservation Board
 New M.I.G. 9, 10, 11, Tatibandh
 RAIPUR (C.G.) 19/05/2006

Endt. No. 1109 /RO/TS/CECB/ /2006

Copy to: The Chief Engineer, (Raipur Region), Gudhiyari, C.S.E.B., Raipur. You are hereby directed to release power supply to the industry only after submission of the copy of "Consent to Operate" issued by Chhattisgarh Environment Conservation Board, Raipur

For & on behalf of
Chhattisgarh Environment Conservation Board


 (Anoop Behre)
 Regional Officer
 REGIONAL OFFICE
 C.G. Environment Conservation Board
 New M.I.G. 9, 10, 11, Tatibandh
 RAIPUR (C.G.)

Annexure- C



REGIONAL OFFICE
C.G. Environment Conservation Board
New H.I.G. 9-10-11, Tatibandh, Raipur(C.G.)

No. 1231 /RO/TS/CECB/2011

Raipur, Dated: 23/8 /2011

To,

✓ **M/s The Metallic Alloys**
 Plot No. - 29, Industrial Growth Centre Siltara
 Phase - II, Raipur (C.G.)

Sub: Consent of the Board under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

Ref: 1 Permission to establish for the ferro alloy unit granted by the Board vide letter no. 1108, dated 19.05.2006.
 2 Your application received at this office-dated 02.08.2011.

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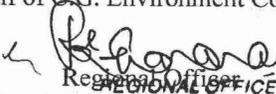
With reference to your above application, consent is hereby granted subject to the terms and conditions incorporated in the schedule annexed hereto for a period of twelve months from the first day of the month of commissioning of the plant.

This consent is valid for following products & production capacity: -

	Name of Product		Production Capacity
1	Low Carbon Ferro Alloys	☉	8,000 M.T./Year (Eight Thousand Metric Ton Per Year)

Please acknowledge the receipt of this letter.

For & on behalf of C.G. Environment Conservation Board


 REGIONAL OFFICER
 Regional Office, C.G. Environment Conservation Board
 New H.I.G. 9-10-11, Tatibandh,
 Raipur (C.G.)

Endt.No. /RO/TS/CECB/2011

Raipur, Dated: / /2011

Copy to :-

Chief Engineer (Raipur Region), Chhattisgarh State Power Distribution Company Ltd., Gudiyari for information & necessary action please. The electricity connection to the unit may be given w.r.t. above mention consent.

Regional Officer
 Regional Office, C.G. Environment Conservation Board
 Raipur (C.G.)



REGIONAL OFFICE
C.G. Environment Conservation Board
New H.I.G. 9-10-11, Tatibandh, Raipur(C.G.)

No. J 229 /RO/TS/CECB/2011

Raipur, Dated: 23/8 /2011

To,

✓ **M/s The Metallic Alloys**

Plot No. - 29, Industrial Growth Centre Siltara
 Phase - II, Raipur (C.G.)

Sub: Grant of consent under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: 1 Permission to establish for the ferro alloy unit granted by the Board vide letter no. 1108, dated 19.05.2006.

2 Your application received at this office-dated 02.08.2011.

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With reference to your above application, consent is hereby granted subject to the terms and conditions incorporated in the schedule annexed here to for a period of 12 months from the first day of the month of commissioning of the plant.

This consent is valid for following products & production capacity: -

	Name of Product		Production Capacity
1	Low Carbon Ferro Alloys	☞	8,000 M.T./Year (Eight Thousand Metric Ton Per Year)

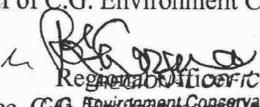
Conditions: -

- 1 The date of commissioning of the industry shall be informed at least one month in advance.
- 2 Industry shall install appropriate air pollution control equipment at all points of emission and shall ensure that these are always kept running and in good working order all the time. In case of any failure it shall be immediately rectified or some alternate arrangement be made.
- 3 Emission of air pollutants from stack shall not exceed following limits
 Particulate Matter - 50 mg/Nm³.
- 4 Ambient air quality at boundary of industry premises shall conform to the standards prescribed by the Board.
- 5 Minimum height of all the stacks shall not be less than 30 meter. Arrangement of porthole, platform and ladder etc shall be made for monitoring purposes at appropriate height of the stack.
- 6 The industry shall do extensive tree plantation in and around the factory premises for improvement of environment in general.
- 7 The industry shall provide fume extraction system followed by bag filter at the ferro alloy unit as per the proposal submitted along with the application to bring the emission up to the prescribed standard. Industry shall have to install separate electric metering arrangement for the running of all pollution control equipments.
- 8 Industry shall adopt good house keeping practices inside the factory premises.
- 9 Industry shall submit ambient air quality monitoring report to the Board

- regularly i.e. once in every six months.
- 10 The industry shall provide proper and safe arrangement for handling and disposal of solid waste.
 - 11 All the raw materials, finished products, solid wastes etc. shall be stored in the platform above ground level within covered shed.
 - 12 All the construction activities for establishment of industry shall be carried out exclusively using fly ash bricks/blocks and other products based on fly ash as far as possible.
 - 13 The industry shall obtain Authorization under Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008 (If required).
 - 14 The industry shall take proper action to control the noise pollution. The noise level should not exceed the limit 75 dB(A) during the day time and 70 dB(A) during the night time within the factory premises.
 - 15 Industry shall obtain statutory clearances/permissions from concerned central/state government departments, boards, bodies and corporations etc. before establishment of the unit.
 - 16 The issuance of this consent does not convey any property rights in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
 - 17 Any change in production capacity/process/raw material used etc. shall be intimated to the board for any enhancement of the above prior permission of the Board shall be obtained.
 - 18 The Board reserves the right to amend/Cancel any of the above conditions or add new conditions as and when deemed necessary.
 - 19 This consent is valid for the stated period and has to be renewed every year. Application which annual license fee in this regard shall reach the office 4 months before the expiry of this consent.

Please acknowledge the receipt of this letter.

For & on behalf of C.G. Environment Conservation Board


Regional Office, C.G. Environment Conservation Board
New H.I.G.-9, 10, 11, Tambanah,
Raipur (C.G.)

Endt.No. /RO/TS/CECB/2011 Raipur, Dated: / /2011
Copy to :- Chief Engineer (Raipur Region), Chhattisgarh State Power Distribution Company Ltd., Gudiyari for information & necessary action please. The electricity connection to the unit may be given w.r.t. above mention consent.

Regional Officer
Regional Office, C.G. Environment Conservation Board
Raipur (C.G.)



REGIONAL OFFICE
C.G. Environment Conservation Board New H.I.G. 9-10-11, Tatibandh,
Raipur(C.G.)

CONSENT LETTER

No. 2484 /RO/TS/CECB/2011

Raipur, Dated 27/8/2011

Sub: Consent M/s **The Metallic Alloys, Plot No. - 29, Industrial Growth Centre Siltara, Phase - II, Raipur (C.G.)** for the discharge of effluent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: 1 Permission to establish for the ferro alloy unit granted by the Board vide letter no. 1108, dated 19.05.2006.
 2 Your application received at this office-dated 02.08.2011.

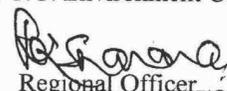
of M/s **The Metallic Alloys, Plot No. - 29, Industrial Growth Centre Siltara, Phase - II, Raipur (C.G.)** (expiry date.....)

- 1 With reference to the above application for consent to discharge effluent into the natural water courses under the Water (Prevention & Control of Pollution) Act, 1974, here-in-after referred to as the Act M/s **The Metallic Alloys, Plot No. - 29, Industrial Growth Centre Siltara, Phase - II, Raipur (C.G.)** is authorized by the State Board to discharge its industrial and other effluents arising out of their premises into the local stream/river/well in accordance with the general and special conditions as mentioned in the Annexure.
- 2 This consent shall be valid for **12 months from the first day of the month of commissioning of the plant.**

This consent is valid for following product & production capacity: -

	Name of Product		Production Capacity
1	Low Carbon Ferro Alloys	☉	8,000 M.T./Year (Eight Thousand Metric Ton Per Year)

For & on behalf of C.G. Environment Conservation Board


 Regional Officer
REGIONAL OFFICER
 Regional Office, C.G. Environment Conservation Board
 New H.I.G. (C.G.) 1, Tatibandh,
 RAIPUR (C.G.)

Enclosure: Annexure

(I)
ANNEXURE

M/s The Metallic Alloys,
Location of factory :- Plot No. - 29, Total area - 2.50 acre at Industrial Growth
Centre Siltara, Phase - II, Raipur (C.G.)

Vide consent No. 2484 /RO/ Raipur / NP/ TS /CECB/2011, Dt. 23-8-11)

A. GENERAL CONDITIONS: -

1. All discharges authorized shall be consistent with terms and conditions of this Consent facility expansions, production, increases or process Modifications which result in new or increased discharges of pollutants must be reported by submission of a new Consent, application or if such new, or increased discharge does not violate the effluent limitations specified in the Consent, by submission to the Board details of such new or increased discharges of pollutants in which case the consent may be modified to specify effluent limitations for any pollutants not identified and limited here in the discharge of any pollutant more frequently than or at a level in excess of that identified and authorized by the Consent shall constitute a violation of the terms and conditions of the Consent.
2. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following: -
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
3. Notwithstanding para (2) above, if a toxic effluent standard or prohibition (including any schedule of compliance specified in such effluent standard or prohibition) is established for a toxic pollutant which is present in the discharge authorized here in and such standard or prohibition is more stringent than any limitation upon such pollutant in this Consent the Consent shall be revised or modified in accordance with the toxic effluent standard or prohibition that the Board may consider and the applicant shall be so notified.
4. The applicant shall allow the staff of Chhattisgarh Environment Conservation Board and/or their authorized representative, upon the Presentation of credentials:
 - (a) To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

- (b) To have access to and copy at reasonable times any records required to be kept under the terms and conditions of this Consent.
 - (c) To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent; or
 - (d) To sample at reasonable times any discharge or pollutants.
5. The Application shall at all times maintain in goods working order and operate as efficiently as possible all treatment or control facilities of system installed or used by him to achieve compliance with the terms and conditions of this Consent.
 6. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorized any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulation.
 7. The Consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any watercourse.
 8. The specific effluent limitations and other pollution controls applicable to the discharge permitted here in are set forth below specific conditions. Also sets forth below are self-monitoring and reporting requirements. Unless otherwise specified, the applicant shall submit duplicate original copies of all reports to the Chhattisgarh Environment Conservation Board. Except for date determined to be confidential all such reports shall be available for public inspection at the office of the Chhattisgarh Environment Conservation Board. Knowingly making any false statement on any such report may result in the imposition of criminal penalties as provide for in section 42 of the Act.

B. SPECIAL CONDITIONS: -

1. Initial Effluent limitation during the period beginning on the effective date of this consent and lasting until **One Calendar Year** discharge from outfalls shall be limited and monitored by the applicant as specified below: -
 - (a) The following shall be limited by the applicant as specified.

S.No.	Effluent Characteristics	Discharge Limitation				Monitoring Requirements	
		Average		Maximum		Frequency of Measurement*	Type of Sample †
		Mg/l	Kg/Day	Mg/l	Kg/Day		

* Daily/Weekly/Monthly/Tri-monthly.
 † Grab/24 Hours Composite

In Addition to above discharge shall be limited and monitored as specified below:

S.No.	Effluent Characteristics	Discharge Limitation				Monitoring Requirements	
		Average		Maximum		Frequency of Measurement*	Type of Sample†
		Mg/l	Kg/Day	Mg/l	Kg/Day		

* Daily/Weekly/Monthly/Tri-monthly.

† Grab/24 Hours Composite

For the purpose of this sub-section, the daily average discharge is the total discharge by weight during the calendar month divided by the number of days in month the production or commercial facility was operating for the purpose of the sub-section the daily maximum discharge means the total discharge by weight during any calendar day.

(b) The PH shall not be less than 5.5 or greater than 9.0

2. Final effluent Limitation: - During the period beginning 1st day of the month of commissioning of the industry and lasting until the date of expiration of this Consent, discharge from the outfalls shall be limited and monitored by the applicant as specified below:-

(a) The following shall be limited and monitored by the applicant as specified.

S.No.	Effluent Characteristics	Discharge Limitation				Monitoring Requirements	
		Average		Maximum		Frequency of Measurement*	Type of Sample†
		Mg/l	Kg/Day	Mg/l	Kg/Day		
1	B.O.D.	--	--	30	0.03	Monthly	24 hours Composite
2	C.O.D.	--	--	250	0.25		
3	S.S.	--	--	100	0.10		
	pH 5.5 to 9.0 Flow : 1.0 m ³ /day					Daily	Grab

* Daily/Weekly/Monthly/Tri-monthly.

† Grab/24 Hours Composite

Additionally, outfalls shall be monitored as follows:

- (i) Flow, Temperature and Total solids: One per Month
- (ii) Grab Samples Maximum discharge temperature above upstream receiving water shall be in accordance with the standard of ISI at 40⁰ C.
- (iii) Uniform as per ISI at 40⁰ C.

The temperature shall be monitored once per month on each outfall. For the purpose of the sub-section the daily average is the total discharge by

weight during calendar month divided by the number of days in month that the production or commercial facility was operating for the purpose of this sub-section, the daily maximum discharge means the total discharge by weight during any calendar day.

(b) The pH shall not be less than 5.5 or greater than 9.0 for outfalls. The samples are taken as monthly, grab samples.

3. Schedule of Compliance for effluent Limitation: - The applicant shall achieve compliance with the effluent limitation: specified above for discharge from outfalls in accordance with the following schedule:

- (i) Report of Progress : Monthly
- (ii) Completion of final plans by :
- (iii) Award of contract of other commitment of financing :
- (iv) Commencement of construction by :
- (v) Report of construction progress :
- (vi) Completion of construction by :
- (vii) Attainment of operational level by :

Please see on page No. 13

(a) The applicant shall submit to the Consent issuing Authority the required report of progress or where a specific action is required in (a) above to be taken by a certain date a written notice of compliance or non-compliance with each of the above scheduled dates, post marked not later than 14 days following each elapsed date. Each notice of compliance shall include the following: -

- (1) A short description of the non-compliance.
- (2) A description of any action taken or proposed by the applicant to comply with the elapsed scheduled requirement without further delay.
- (3) An estimate of any factors which tend to explain or mitigate the non-compliance, and
- (4) An estimate of the date, the applicant will comply with the elapsed scheduled requirement and assessment of the possibility that the applicant will meet the next scheduled requirement time.

4. Compilation of monitoring Date

(a) Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

(b) Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to the meet monitoring requirements specified above shall conform to such guidelines. Unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and here it is not specified the guidelines as per standard methods for the

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examination of Water & Waste Waters 13th Edition of the American Public Health Association, New York U.S.A. shall be used.

- (c) The applicant shall take samples and measurement to meet the monthly requirements specified above at the location indicated below:

POINT OF SAMPLING

- (i) Outfalls of waste.
(ii) 100 meters from point to confluence, down stream to river or lake.
5. Recording of Monitoring activities and Results:
- (a) The applicant shall make and maintain records of all information resulting from monitoring activities by this Consent.
- (b) The applicant shall record for each measurement of sample take pursuant to the requirements of this Consent that following information:
- (1) The date exact place and time of sampling
 - (2) The dates on which analysis were performed.
 - (3) Who performed the analysis.
 - (4) The analytical techniques of methods use and
 - (5) The result of all required analysis.
- (c) If applicant monitors any pollutant more frequently as is required as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports, which may be prescribed by the Board, such increased frequency shall be indicated on the Discharge Monitoring Report from.
- (d) The applicant shall retain for a minimum of 3 years all records of monitoring activities and result including all records of calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period or retention shall be extant during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by the Central or State Board.

6. Reporting of Monitoring Results:

- (a) Monitoring information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring Report form duly filled in and signed, to the Board's office at the following address: **Chhattisgarh Environment Conservation Board, New H.I.G. 9-10-11, Tatibandh, Raipur(C.G.).**
- (b) Each submitted Discharge Monitoring Report shall be signed as follows:
- 

- (i) If submitted by Corporation by a Principal Executive Officer of at least the level of Vice-President or his duly authorized representative, if such representative is responsible for the overall operation of the facility from which the discharge described in the discharge Monitoring Report originates,
 - (ii) If submitted by a partnership by a general partner.
 - (iii) If submitted by a sole proprietor, the proprietor,
 - (iv) If submitted by a Municipal, State or Central Government or other public enterprises, by a Principal Executive Officer, ranking elected official commanding officer, or other duly authorized employee.
 - (c) All information submitted on the Discharge Monitoring Form shall be based upon measurements and sampling carried out during the three previous calendar months. The first Discharge Monitoring Report shall be submitted for a period ending 60 days from issuance. Thereafter reporting period shall end on the last date of each month. The applicant shall submit a Discharge Monitoring Report post marked no later than 28th day of the month following each completed reporting period.
7. Limitation of Discharge of Oil Hazardous Substance in harmful quantities: The applicant shall not discharge oil in quantities defined as harmful in regulations. In addition the applicant shall not discharge hazardous substance into natural watercourse in quantities defined as harmful in regulations promulgated by the Board. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.
8. Limitation of visible Floating Solids and Foam: During the period beginning date of issuance and lasting until the date of expiration of this Consent the applicant shall not discharge floating solids or visible foam.
9. Disposal of Collected Solids:
- (a) Intake Water Treatment: Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment of intake or supply waters. period to use by the applicant shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, shell fish or other animals collected or trapped as a result of intake water screening or treatment may be returned to water shall be disposed of in such a manner as to prevent any pollutants from such materials from entering natural water,
 - (b) Waste water Treatment, Solids sludge, filter, backwash of other pollutant removed from or resulting from treatment or control of waste waters.

shall be disposed of in such a manner as to prevent any pollutants from such materials from entering natural water.

10. Non-compliance with Effluent Limitations:

- (A) If for any reason the applicant does not comply with or will be unable to comply with or will be unable to comply with any daily maximum effluent limitations specified in this Consent the applicant shall immediately notify the Consent issuing authority or his designee by telephone No. 2573897 and provide the Consent issuing Authority with the following information in writing within 5 days of such notification:
- (a) Cause of non-compliance
 - (b) A description of the non-complying discharge including its impact upon the receiving water.
 - (c) Anticipated the time condition of non-compliance is expected to continue or if such condition has been corrected, the duration of non-compliance.
 - (d) Steps taken by the applicant to reduce and eliminate the non-complying discharge and;
 - (e) Steps to be taken by the applicant to prevent recurrence of conditions of not compliance.
- (B) The applicant shall take all responsible steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this Consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
- (C) Nothing in this Consent shall be constructed to relieve the applicant from civil or criminal penalties for non-compliance, whether or not such non-compliance is due to factors beyond his control such as equipment break down electric power failure, accident or natural disaster.

Limitation of Batch Discharge.

SPECIAL CONDITIONS

11. Provision for Electric Power Failure: The applicant shall either-
- (a) No later than certify in writing to the consent issuing authority that applicant has installed or provided for an alternative electric power sources sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent or.

- (b) No later than 30 days after the effective date of his Consent, certify in writing to the consent issuing authority that upon the reduction, loss, or failure of one or more of the primary sources of electric power to any facilities utilized by he applicant to maintain compliance with the terms and conditions of his consent, the applicant shall halt, reduce or otherwise Control production and/or all discharges in order to maintain compliance with the terms conditions of this Consent.
12. Prohibition of By-pass of Treatment Facilities: The diversion or by-pass of any discharge from facility utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:
- (a) Where unavoidable to prevent loss of life severe property damage, or
- (b) Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.
13. Spill Prevention and Containment Plan: Within 90 days of the effective date of the Consent the applicant shall prepare and submit to the consent issuing authority; a Spill Prevention; Containment and Countermeasure Plan for the facility covered by this Consent. Such plan shall include the following information and procedures relating to the prevention of spills and unauthorized discharges or oil and hazardous substances;
- (a) A description of a reporting system to be used to notify immediately persons responsible for management of a facility and appropriate State and Central authorities;
- (b) A description of equipment or facilities (including overall facility) for the prevention, containment of spills and unauthorized discharge;
- (c) A list of all oil and hazardous materials used processed or stored at the facility including the normal quantity maintained on the premises for each listed material;
- (d) A brief description of any spills or unauthorized discharge which occurred during the 36 months period preceding the effective date of this Consent and subsequent measures taken by the applicant or reduce the possibility or further spills or unauthorized discharges: and.
- (e) An implementation schedule for additional equipment or facilities which might be required for sub para (b) above but which are not yet operational.

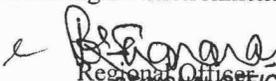
SPECIAL CONDITIONS**Additional Conditions: -**

- 1 The date of commissioning of industry shall be informed at least one month in advance.
- 2 The industry shall have to provide adequate facility for proper treatment of industrial and domestic effluent. The industry shall ensure that the treated effluent conforms to standard prescribed by the Board.
- 3 The industry shall take effective steps for full utilization of treated effluent for land use within the premises. The concept of "Zero discharge" shall be maintained all the time.
- 4 Regular monitoring report of the treated effluent shall be submitted to the Board every month.
- 5 The industry shall take effective step for extensive tree plantation in and around their premises for general improvement of environmental conditions.
- 6 Industry shall adopt good house keeping practices inside the factory premises. All the internal roads should be made pucca.
- 7 The industry shall make proper and safe arrangement for safe disposal of solid waste and sludge.
- 8 All the construction activities for establishment of industry shall be carried out exclusively using fly ash bricks/blocks and other products based on fly ash as far as possible.
- 9 The industry shall obtain Authorization under Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008 (If required).
- 10 The Industry shall adopt Rain Water Harvesting system for the conservation of ground water.
- 11 Industry shall obtain statutory clearances/permissions from concerned central/state government departments, boards, bodies and corporations etc. before establishment of the unit.
- 12 The issuance of this consent does not convey any property rights in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
- 13 Any change in production capacity/process/raw material used etc. shall be intimated to the board for any enhancement of the above prior permission of the Board shall be obtained.

14 The Board reserves the right to amend/Cancel any of the above conditions or add new conditions as and when deemed necessary.

This consent and the authorization to discharge shall expire on midnight on the day after **12 months from the first day of the month of commissioning of the plant**. The applicant shall not discharge after the date of expiration. The applicant shall submit such information, forms and fees as required by the Board not later than 180 days prior to the above date of expiration.

By authority of Chhattisgarh Environment Conservation Board


Regional Officer
Regional Office, C. G. Environment Conservation Board
New H.C. 10, 11, Talbandh,
RAIPUR (C.G.)



REGIONAL OFFICE
C.G. Environment Conservation Board
Commercial Complex, C.G. Housing Board Colony, Kabir Nagar, Raipur (C.G.)

No 4373 /RO/TS/CECB/2020

Raipur, dated 25/01/2020

To: M/s The Metallic Alloys
Plot No. - 29, Industrial Growth Centre Siltara
Phase - II, Raipur (C.G.)

Sub :- Renewal of consent of the Board under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref :-
- 1 Consent of the Board u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 vide letter no. 1231/RO/TS/CECB/2011, dated 23.08.2011.
 - 2 Consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 vide letter no. 1229/RO/TS/CECB/2011, dated 23.08.2011.
 - 3 Last Renewal of the Board under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 vide letter no. 3901/RO/TS/CECB/2017, dated 04.02.2017 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 vide letter no. 3902/RO/TS/CECB/2017, dated 04.02.2017.
 - 4 Your On-line Auto Renewal application no. 4553770, dated 30.12.2019 and subsequent correspondence ending dated 21.01.2020.

With reference to your application consent under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 are hereby renewed for a period of five years i.e. from **01.02.2020 to 31.01.2025** subject to the fulfillment of the terms & condition incorporated in the water consent L.No. 1231/RO/TS/CECB/2011, dated 23.08.2011 and air consent L.No. 1229/RO/TS/CECB/2011, dated 23.08.2011 and subsequent renewals/amendments issued by the Board and additional conditions mentioned below:-

This Renewal of consent is valid for product and production capacity of-

Name of Product	Production Capacity
Low Carbon Ferro Alloys	8,000 M.T./Year (Eight Thousand Metric Ton Per Year)

- Note - 1 This renewal of the consent is being issued without being prejudice of the case pending in the court of law, and the decision of the hon'ble court shall be binding over the industry.
- 2 This auto-renewal of the consent is being issued on the basis of the informations and affidavit submitted by the industry's letter dated on 21.01.2020.

Additional condition:-

A. **Water (Prevention & Control of Pollution) Act, 1974 :-**

1. The industry shall operate and maintain the pollution control facilities regularly to ensure the treated effluent quality within the prescribed standard all the time.
2. Industry shall do extensive tree plantation inside and outside the factory premises.
3. All the solid wastes generated from the plant shall be disposed off in safe and scientific method.
4. Good House keeping practices shall be adopted by the industry.

5. This renewal of consent is being issued under the "Scheme Of Auto-Renewal of Consent" of the Board issued vide office order no. 5734 dated 24/02/2016 as per self certificate submitted by authorized signatory Mr. Om Jhalani, Partner of M/s The Metallic Alloys, Plot No. - 29, Industrial Growth Centre Siltara, Phase - II, Raipur (C.G.).
6. Chhattisgarh Environment Conservation Board reserves the rights to revoke the Consent at any time for any violation/non-compliance.
7. In case if the capital investment is increased by such amount that the total investment exceeds the range for which renewal fees has been paid, the industry shall have to pay the difference amount of renewal fees for the corresponding block years.
8. In case the prescribed fee payable is amended in future, the industry shall be liable to pay the difference amount for corresponding block years.

B. Air (Prevention & Control of Pollution) Act, 1981 :-

1. The industry shall operate and maintain the pollution control facilities regularly to ensure the Particulate Matter emission within prescribed standard all the time.
2. The ambient air quality within the premises shall be maintained within the prescribed standards all the time.
3. Industry shall do extensive tree plantation inside and outside the factory premises.
4. Good House keeping practices shall be adopted by the industry.
5. This renewal of consent is being issued under the "Scheme Of Auto-Renewal of Consent" of the Board issued vide office order no. 5734 dated 24/02/2016 as per self certificate submitted by authorized signatory Mr. Om Jhalani, Partner of M/s The Metallic Alloys, Plot No. - 29, Industrial Growth Centre Siltara, Phase - II, Raipur (C.G.).
6. Chhattisgarh Environment Conservation Board reserves the rights to revoke the Consent at any time for any violation/non-compliance.
7. In case if the capital investment is increased by such amount that the total investment exceeds the range for which renewal fees has been paid, the industry shall have to pay the difference amount of renewal fees for the corresponding block years.
8. In case the prescribed fee payable is amended in future, the industry shall be liable to pay the difference amount for corresponding block years.

For & on behalf of C.G. Environment Conservation Board

Regional Officer
Regional Office, C.G. Environment Conservation Board
Raipur (C.G.)

Signature valid

Digitally Signed by : D. S K
UPADHYAY

Date: 2020.01.25 19:06:55 IST



छत्तीसगढ़ CHHATTISGARH

Y 902554

छत्तीसगढ़ इस्पात भूमि लिमिटेड
रायपुर (छ. ग.)

एम.जे.स्टील के सामने, द्वारा मेरस क्लासीक सायकल्स प्रा लि,
फस-2, सिलतरा औद्योगिक क्षेत्र, रायपुर (छ. ग.)

क. सी. आई. बी. एल./

दिनांक: 18/03/2020

अनुबंध
(नियम 7 देखें)

छत्तीसगढ़ इस्पात भूमि लिमिटेड
औद्योगिक प्रयोजन हेतु नल कनेक्शन के लिये अनुबंध

यह अनुबंध आज दिनांक 18.03.2020 प्रथम पक्ष संचालक छ. ग. इस्पात भूमि लिमिटेड, रायपुर (जिन्हें इसके पश्चात् पूर्तिकर्ता कहा गया है जिस अभिव्यक्ति में जहां अपेक्षित हो उनके पदानुवर्ती शामिल होंगे) और द्वितीय पक्ष अभिषेक जयसिंह-विता का नाम श्री कैलारा अग्रवाल मेरस दि मेटालिक एलॉयस, जिन्हें इसके पश्चात् उपभोक्ता कहा गया है जिस अभिव्यक्ति में जहां सदस्य में अपेक्षित हो उनके बीच वारिस उत्तराधिकारी प्रतिनिधि निश्चायक शामिल होंगे के बीच किया जाता है।

For, THE METALLIC ALLOYS

चूंकि इकाई / उपभोक्ता न औद्योगिक क्षेत्र सिलतरा स्थित- निजी भू / मकान के नू-खंड क्रमांक 29 पर स्थित है में जल कनेक्शन के लिये निश्चित फार्म आवेदन किया है।

For, THE METALLIC ALLOYS

Authorised Signatory

For, Chhattisgarh Ispat Bhumi Ltd.

Executive Director

अधिकाधिक जल (मिटर) को 2 दिनों तक प्रदाय विभाग में इतने प्रदाय दिए गए
जितने सही मीटर की उपमोक्ता जल मीटर के 15,000 मीटर प्रतिदिन उपभोग के लिए
अधिकतम मीटर मूल्य / बिना मीटर के जल कनेक्ट इन विभागपुस्तक में दी है।
अतः अब यह अनुभव हमें बात का समय है कि जो इसकी द्वारा निम्नानुसार किया जाय

1. इस अनुभव की सही दृष्टि से आवश्यक प्रदाय जल प्रदाय विभाग में उपभोग करने के लिए
किया गया है अथवा ही कोई भी जल इस संबंधित किया गया है। (जो उपरोक्त मीटर उपभोग
के लिए उपभोग करने का काम कराया जावेगा।)
2. उपमोक्ता को जल प्रदाय के दिने सहीमान मीटर दिया गया है। उपरोक्त किसी प्रकार
के लिए जल का उपभोग नहीं करेगा और न ही जल का उपभोग करेगा न ही अन्य प्रकार
का भूमि या इकाई का भित्तियों को जल का जल देने देगा। इस प्रकार के उपभोग के
कारण से उपमोक्ता अपने भुगतान करने का उत्तरदायी होगा जो छ. ग. इस्पात नूमी लिमिटेड
रायपुर द्वारा उपभोग विभाग के अधिकार देय जलकर का देना या उसके अधिकार प्रदाय की
जा सकती है।
3. उपभोग जल के मासिक बिल देना कि उपभोग और उपमोक्ता को अपने विभाग तारीख
के मीटर भुगतान के लिए देना दिया जावेगा यदि उपमोक्ता भुगतान देना होने की तारीख के
मीटर बिल की रकम का भुगतान नहीं करता है तो उसे उस पर 15 प्रति सत अधिकार देना
होगा जो कि उपभोग के बिल में जोड़ दिया जावेगा यदि उपमोक्ता बिल का दो माह तक
निष्पत्ति पर भुगतान नहीं करता तो जल आपूर्ति बंद कर दी जावेगी एक माह उपभोग
दिखाकर कर दिया जावेगा। इसके लिए उपभोग से कोई नोटिस देय नहीं होगा। यदि उपमोक्ता
का मीटर एक माह से अधिक समय तक खराब रहता है या उपमोक्ता मीटर ठीक नहीं
करवाता है उस स्थिति में उस माह से पूर्व के 12 माह में औसत राशि के समकक्ष राशि
बसूल की जावेगी।
4. (क) विभाग के प्राधिकृत कर्मचारियों को यह अधिकार होगा कि वे अकस्मात उपभोग
सूचना देकर परिसर में प्रवेश करें तथा यह जांच करने के लिए कि जल का
दुरुपयोग
तो नहीं किया जा रहा है सभी या किसी भी फिटिंग या मशीन का परिक्षण करें।
(ख) यदि उपमोक्ता या उसके प्रतिनिधि द्वारा जल प्रदाय विभाग के कर्मचारी को उसके
कर्तव्यों का पालन करने में कोई बाधा उपस्थित की जाती है तो उपमोक्ता को कारण
बताओ नोटिस देने के बाद कनेक्ट न काट दिया जावेगा।
5. मीटर तथा मीटर वाचन:-
(क) जलपूर्ति नापने के लिए अपेक्षित सभी मीटर एडीकटर तथा विवेक उपकरण
सुविधाजनक स्थान पर स्थापित किये जावेगे।
(ख) किसी भी स्थिति में जल प्रदाय विभाग छ. ग. इस्पात नूमी लिमिटेड रायपुर के
प्राधिकारियों को छोड़कर किसी अन्य व्यक्ति द्वारा कोई मीटर नहीं लगाया जावेगा और
ऐसे मीटर छत्तीसगढ़ इस्पात नूमी लिमिटेड या उसके प्रतिनिधि द्वारा सीलबन्ध किया
जावेगा एवं उपमोक्ता अपने मीटर तथा मापक उपकरण का नियम के अनुसार अच्छी
हालत में रखने के लिए उत्तरदायी होगा।
(ग) मीटरों का वाचन प्रत्येक माह में एक बार ऐसी अंतर तिथियों या समयों पर किया
जावेगा जो छ. ग. इस्पात नूमी लिमिटेड रायपुर के इंजीनियर या उसके प्रतिनिधि
उपयुक्त समझे।
(घ) यदि छ. ग. इस्पात नूमी लिमिटेड रायपुर के इंजीनियर या उसके प्रतिनिधि को यह
वि वास करने के कारण हों कि उपमोक्ता के परिसर में लगाये गये मीटर ठीक नहीं
हैं (जिसमें रुकें हुए या बंद / तेज मीटर शामिल हैं) तो मीटर को जांच होने तक
सही मात्रा पिछले 12 महीने के औसत वाचन के समकक्ष निष्पत्ति को जावेगी।
(च) यदि कोई मीटर खराब हो जाये या उसकी मरम्मत हो रही हो (यह अवधि अधिकतम
एक माह की होगी) तो कार्यालय के जलकर निम्नानुसार संगणित किया जावेगा।

For, THE METALLIC ALLOYS

Authorised Signatory

For, Chhattisgarh Ispat Bhumi Ltd

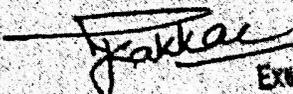
Executive Director

1. यदि ज्ञान करने से यह साबित होगा कि मीटर 5 प्रति 10 में अधिक बढ़ नहीं है तो वार्षिक लागत को अनुसार जालकर प्रसूत किया जावेगा।
 2. यदि मीटर 5 प्रतिशत से अधिक बढ़ पाया जाता है तो वह मह में अधिकतम लाभ के समकक्ष जालकर प्रसूत किया जावेगा।
- (10) उपभोक्ता या यह कर्तव्य होगा कि वह जल मीटर को सभी प्रकार की क्षति से सुरक्षित रखे और यदि यह टूट-फूट जावे तो उसको दुरुन या मराम नोने का मूल्य तुरत कम्पनी के क्षेत्रीय कार्यालय में भी जावे एवं उसकी मरम्मत क्षमता की स्वी द्वारा अधिकतम एक माह के समय में करायी जावेगी।
 - (11) कोई भी उपभोक्ता मीटर को साथ चेकजाच नहीं करेगा और न ही कम्पनी की जलापूर्ति के बिना हटायेगा या उसका स्थान परिवर्तन करवायेगा यदि वह इसमें कोई भी नियम विरुद्ध कार्यवाही करेगा तो यह भारत का लागू होगा। भारत का निर्देशन सम्य समय पर नीतिगत निर्णय अनुसार होगा।
6. (क) कम्पनी जलापूर्ति की गारंटी नहीं देता है और न ही किसी क्षति होने के लिए उत्तरदायी होगा जो वाटरमेन्स या न गिनरी आदि किसी अचानक त घटना या किसी आपदा स्थिति के कारण जलापूर्ति न होने से हुई हो और जिससे जलापूर्ति बंद हो गई हो कम्पनी पूर्ववत जलापूर्ति के बंद होने के कारण की पर्यायता का एक मात्र निर्णायक होगा।
 - (ख) कम्पनी यथास्थिति जलापूर्ति या जलापूर्ति के घाटे नियमित करने का पूर्ण अधिकारी है।
 - (ग) पूर्तिकर्ता जलापूर्ति की किसी मात्रा या दबाव के संबध में बाध्य नहीं है।
 - (घ) उपभोक्ता जलापूर्ति बंद हो जाने या प्रतिबंधित की स्थिति में पूर्तिकर्ता से किसी भी दावे का हकदार नहीं होगा।
7. यदि इस अनुबंध से संबधित पक्षकारों के बीच इस अनुबंध या इसमें दिये उपबंधों या उनसे उत्पन्न किसी दाद के संबध में कोई विवाद उत्पन्न हो तो उसे संचालक छ.ग. इस्पात भूमि लिमिटेड रायपुर को निर्दिात किया जावेगा और उस पर उनका निर्णय अंतिम और दोनों पक्षों को बंधनकारी होगा।
 8. मप्र जलप्रदाय नियम 1991 इस अनुबंध के भाग होंगे। ये नियम पुनरीक्षित किये जा रहे हैं तथा यह अनुबंध पुनरीक्षित नियमों की शर्तों के अधीन होगा मले ही वे वर्तमान भातों से हटकर हों।
 9. इस अनुबंध के अधीन उपभोक्ता से अप्राप्ता कोई भी राशि उससे भू-राजस्व के बकाया के रूप में वसूल की जा सकेंगी।

For, THE METALLIC ALLOYS


Authorised Signatory
x(seal & sign)

For, Chhattisgarh Ispat Bhumi Ltd


Executive Director

सूची -

1. नाम - Pinaka D. Misra
 पता - Laxi Bihari Dasgupta
Biswanath P. Misra

2. नाम - Rajesh Dasgupta
 पता - Durgam, Raipur
Rajesh

FOR THE METALLIC ALLOYS

उपयोक्त

(... & ...)

नाम - अभिषेक चन्द्र...

वसति स्थान - दि. मेटालिक एलॉय...

पदनाम - संचालक

शील - (E/RAIPUR)

(E/RAIPUR)

(...)

पुनिकता

अभिषेक इस्पत भूमि लिमिटेड

For, Chhatisgarh Ispat Bhumi Ltd

संचालक

Ajank

Executive Director

दिनांक 18/03/2020

Annexure- F

क्षेत्रीय निदेशक
उत्तर मध्य छत्तीसगढ़ क्षेत्र
Regional Director
North Central Chhattisgarh Region



भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय
Government of India
Central Ground Water Authority
Ministry of Water Resources, River Development
& Ganga Rejuvenation

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s The Metallic Alloys		
Project Address:	Plot No.- 29, Industrial Growth Centre, Siltara		
Town:	Siltara (ct)	Block:	Dharsiwa
District:	Raipur	State:	Chhattisgarh
Pin Code:			
Communication Address:	M/s The Metallic Alloys, Plot No.- 29, Industrial Growth Centre, Siltara, Raipur, Dharsiwa, Raipur, Chhattisgarh - 493111		
Address of CGWB Regional Office :	Central Ground Water Board North Central Chhattisgarh, 2nd Floor, Lk Corporate And Logistic Park, Dhamtari Road, Nh-30, Dumartarai, Raipur, Chhattisgarh - 492015		

1. NOC No.:	CGWA/NOC/IND/ORIG/2020/8145									
2. Application No.:	21-4/3210/CT/IND/2019	3. Category:	Industry							
4. Project Status:	Existing Project	5. NOC Type:	New							
6. Valid from:	10/06/2020	7. Valid up to:	09/06/2022							
8. Ground Water Abstraction Permitted:										
	Fresh Water		Saline Water		Dewatering		Total			
	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day m ³ /year			
	8.00	2850.00					8.00 2850.00			
9. Details of ground water abstraction /Dewatering structures										
	Total Existing No.:1					Total Proposed No.:0				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	1	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Quantum of ground water recharge(m ³ /year):	3910.00									

(Compliance Conditions given overleaf)

[Signature]
(Authorised Officer)
CGWA

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

- 1) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 2) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 3) All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
- 4) In case the ground water abstraction is more than 10 m³/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m³/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
- 5) In case ground water abstraction is more than 10 m³/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m³/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
- 6) Ground water augmentation measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
- 7) Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge structures at its own cost.
- 8) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 9) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 10) The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
- 11) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 12) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 13) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 14) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 15) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
- 16) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 17) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 18) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 19) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)